

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

Note No:09/95 in

O.A. NO. 373/91

~~TEXAS NO.~~

DATE OF DECISION 10.5.95

Shri K.P.Modi

Petitioner

Mr.D.M.Thakkar

Advocate for the Petitioner (s)

Versus

Union of India & Ors.

Respondent

Mr.Akil Kureshi &

Advocate for the Respondent (s)

Mr.B.B.Naik

CORAM

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

: 2 :

Shri K.P.Modi,
'Shivam' 20, Bhagyodaya Bldg,
Mehsana Road,
PALANPUR

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Applicant

(Advocate : Mr.D.M.Thakkar)

Versus

1. Union of India

Notice to be served through :
The Collector of Central Excise
& Customs, Ahmedabad.

Addl.

2. The Collector of Central Excise

Respondents

(Advocates : Mr.Mr.Akil Kureshi &
Mr.B.B.Naik)

ORAL ORDER
In

Date : 10.5.1995.

Note No:09/95 in OA/373/91

Per : Hon'ble Shri V.Radhakrishnan : Member : (A)

Mr.Adeshra for Mr.Akil Kureshi is present.

Mr.D.M.Thakkar, learned advocate for the applicant

has given Note stating that the applicant has since been confirmed, and hence matter does not survive .He has also requested for withdrawal of the application. Permission granted to withdraw the application. O.A. stands disposed of as withdrawn. No order as to costs.


(V.Radhakrishnan)
Member (A)

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